IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(*through* Hybrid Mode)
COURT-I

Item No. 2

C.P. (IB) No. 244(PB)/2022
RT CP (IB) No. 327/Chd/Pb/2022

IN THE MATTER OF:

Presidia Araya Resident Welfare Association …Petitioner/ Financial Creditor

Vs.

Pioneer Urban Land & Infrastructure Ltd. …Respondent/ Corporate Debtor

Under Section: **7**, IBC 2016

Order delivered on 03.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Jayant Upadhyay, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate
Mr. Rajat Khanna, Advocate

ORDER

At the joint request of learned counsels for the parties, list the matter for arguments including the issue of maintainability of the present petition on 07.08.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM